

**Tax Evasion by Mokalbari Kanoi Tea Estate Private Limited, Calcutta**

3384. SHRI R. D. RAM: Will the Minister of FINANCE be pleased to state:

(a) whether it reported that the Mokalbari Kanoi Tea Estate Private Limited, Calcutta being owners of large number of tea estates in Assam have been systematically resorting to various tax evasions;

(b) if so, the facts thereof;

(c) whether the Company has also been exporting tea abroad at undervalued rates to gain foreign exchange as well as to lessen the sale proceeds in India to evade taxes;

(d) if so, the facts thereof and the total amount of sales conducted through action and through private parties

during the last three years along with each years tax assessments; and

(e) the action proposed to be taken to reopen the proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH ARGARWAL): (a) and (b). No specific complaint of tax evasion has been received by the Income-tax authorities as per the information presently available.

Particulars under Customs Act/Central Excise and Salt Act, if any, are being collected and will be laid on the Table of the House.

(c) to (e). Income-tax authorities have no information regarding undervaluation of export sales. The details of the income returned and assessed during the last three years are as under:—

Asstt. Year	Income returned		Income assessed	
		Rs.		Rs.
1974-75 . . . . .	Loss	37,978		48,300
1975-76 . . . . .	Loss	15,033		12,702
1976-77 . . . . .	Loss	82,839	Loss	79,268

Appropriate action will be taken after the completion of investigations which are being made.

Particulars, if any, in respect of Customs Act/ Central Excise and Salt Act are being collected and will be laid on the Table of the House.

**Payment of Back Wages by Nationalised Banks to Employees detained under Misa during Emergency**

3385. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that as per the policy of the Government, the Nationalised banks have been instructed to make payment of back-wages to the employees detained under MISA during the Emergency;

(b) whether Government have received complaints that some Banks have not up till now acted as per the above directions; and

(c) is it a fact that the State Bank of India, Bank of Baroda and Central Bank of India have till today not paid any back-wages to the detainees under MISA during the Emergency?